

BEFORE HON'BLE THE NATIONAL GREEN TRIBUNAL WESTERN
ZONE, BENCH AT PUNE

ORIGINAL APPLICATION NO. 25 OF 2023 (WZ)

Dileep B. Nevatia Applicant

Versus

Union of India & Ors. Respondents

INDEX

Sr. No.	Particulars	Page No.
1.	Affidavit in Reply	
2.	<u>Exhibit A</u> Copy of Notice issued under section 488 of MMC Act.	
3.	<u>Exhibit B</u> Copy of Notice issued under section 53(1) of MRTP act.	
4.	<u>Exhibit - C</u> Copy of Intimation of Rejection.	

	<u>Exhibit D</u>	
5.	Copy of order dated 11.07.2023 passed by the Hon'ble Bombay High Court.	
6.	<u>Exhibit E</u> Copy of letter Dt: 27.09.23 of architect M/s. P. N. Bhobe & Associates.	
	<u>Last Page</u>	

26/09/2023

Mumbai



Adv for Respondent 4 & 7

BEFORE HON'BLE THE NATIONAL GREEN TRIBUNAL WESTERN
ZONE, BENCH AT PUNE

ORIGINAL APPLICATION NO. 25 OF 2023 (WZ)

Dileep B. Nevatia Applicant

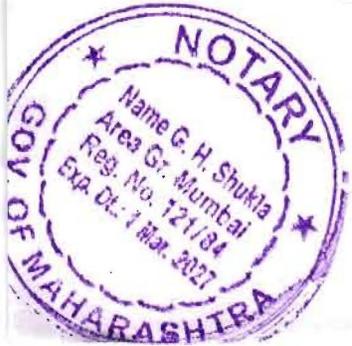
Versus

Union of India & Ors. Respondents

AFFIDAVIT IN REPLY BEHALF OF RESPONDENT NO. 4 & 7

I, Ganesh Narbat Age - 38 Years ; Occupation - Service working as Assistant Engineer, Indian Inhabitant, having its office at G/S Ward of Mumbai Municipal Corporation; do hereby state on solemn affirmation on behalf of Respondent No. 4 & 7 is as under:-

1. I say that, I have perused the copy of the application and compilation filed by the applicant and I have also perused the office records. I have made myself conversant with the facts of the case and am able to depose on behalf of the Respondent No.12. I am filing this affidavit in reply thereto.
2. This application has been filed with the prayer that Respondents be directed to restore the Panhar property, which is said to be located at



Cadastral Survey No. 730 having corresponding Plot No. 5, Khan Abdul Gaffar Khan Road, Worli Sea Face, which also falls in CRZ-II area of CRZ Notification, 1991 and within 200 meters from the HTL.

3. At the outset, I deny each and every contention, averment, submission which is contrary to what is stated herein below and the averments, contentions, submissions which are not specifically denied shall not be deemed to be admitted by reason of non-traverse.
4. With reference to the above subject matter, the office of Building and Factory department of the present respondent received complaint from Shri. Dileep Nevatia regarding some unauthorized works carried out by the owner/occupier in the building formerly known as Panhar now known as Aikyam situated at Plot No. 5, C. S. No. 730, Khan Abdul Gaffar Khan Road, Worli Sea face House, Worli, Mumbai - 400013. The complainant also alleged that the owner/occupier had carried out the works before June 2022.
5. In order to ascertain the unauthorized works carried out in the Panhar /Aikyam Building this office had procured the copies of approved plans on dt. 27/04/2023 from the Building Proposal Department of this respondent and issued a notice under section 488 of MMC Act to the owner occupier of Panhar (Aikyam) Building vide no. ACGS/770/SR/BF dt. 27/04/2023; wherein this office has informed the said building will be inspected by this office staff on 04/05/2023.

Hereto annexed and marked as Exhibit 'A' is the copy of Notice issued under section 488 of MMC Act.

6. Accordingly the said building was inspected on 08.05.2023 in consonance with Building Completion plans under Proposal no. EEBPC/3294/GS/A dated 27.09.2001.

During inspection following observations were made by office staff of Respondent -

Basement Floor -

- a. RCC Staircase on North-East side of building is demolished and the space is created into a room.
- b. Addition and alterations in Parking space no 9 & 10 & converted into a room adm 4 .98m x3.36m by constructing BM walls.
- c. Addition and alterations in Parking space no 15 & 16 & converted into room adm 5.9m x 2.9m, 2.35m x2 .7m, 3.0m x 2.35m by constructing BM walls.
- d. Construction of room adm 4.60m x 4.0m & 4.2m x 2.59m (toilet block) with BM walls in the open space/ drive way between parking slot no 9/10 & 15/16.

Ground Floor -

- a. RCC Staircase (From ground floor to basement) on North-East side of building is demolished and the space is created into a room.



- b. Driveway to ground floor is closed by erecting glass panels on both entry and exit on north and south side of building.
- c. Two ducts on left and right side of lifts are converted into store room by constructing BM walls and carrying out addition and alterations.
- d. Parking slot no 5, 6 & 7 on the west side of building are converted into a hall.
- e. Unauthorized construction of pantry adm 4m x 2m by constructing BM walls in place of servant's toilet besides parking slots no 5 on south-west of building.
- f. Demolition of existing oval shaped RCC structure of canopy, water body/ paddle pool and garden on the front side (seaside) of the building and construction of a rectangular shaped regular RCC flat slab with no any water body/ paddle pool.
- g. Service lift at ground floor beside staircase is extended upto basement.
- h. Unauthorized encroachment into the parking slot no 8, by creation of door entry into the building by demolishing the peripheral wall of building

First Floor -

- a. Addition and alteration in flat no 1 on west side of building and converted existing bedroom, living room it into a gymnasium.

Construction of swimming pool admeasuring 7.75m x 4.7m in the existing bedroom and toilet area of flat no 1.

Third Floor -

- a. Addition, alterations in existing flat no 1 & 2 at third floor by demolishing all internal BM partition walls and constructing walls at new locations as per the sketch.

Fourth Floor -

- a. Addition, alterations in existing flat No. 1 & 2 at fourth floor by demolishing all internal BM partition walls and constructing walls at new locations as per the sketch.

Fifth Floor -

- a. Demolition of existing RCC ceiling slab above flat no 1 on fifth floor and demolition of all existing internal BM partition walls and converting it into a single big hall with height of two floors
- b. Demolition of all existing internal BM partition walls in flat no 2 at east side and converting it into a pooja room, kitchen and dining hall.

Sixth Floor -

- a. Demolition of all existing internal BM partition walls of flat no 3 & 4 at east side and converting it into one single room for play area & other room for indoor theatre.
- b. Demolition of existing RCC floor slab & all existing internal BM partition walls of flat no 1 & 2 on sixth floor and converting it



into a single big hall of double floor height including flat no 1 & 2 at fifth floor.

Terrace Floor -

- a. Construction of room (bedroom) admeasuring 8.9m x 5.25m, toilet adm 4.7m x 5.40m, room adm 3.8m x 3.99m, room adm 2.25m x 3.8m, room adm 1. 90m x 5.36m on east side on open terrace above sixth floor.
- b. Construction of room (lounge) ad measuring 6.39m x 11.0m, toilet adm 4.41m x 5.44m, shower room adm 3. 95m x 1. 76 m, wardrobe room adm 5.51 m x 3.9 m on west side on open terrace above sixth floor.
- c. Unauthorized casting of slab above Pergola beams on west side of terrace and creating a seating space.
- d. Unauthorized construction of RCC slab for roofing on terrace above sixth floor and using the same as seventh floor.

General Observations -

- a. Unauthorized encroachment over the existing RCC chhajja on the periphery of the building on all floors from ground floor to sixth floor and merging it into the internal floor area/ carpet area of the building.
- b. Unauthorized erection of glass facade on the periphery of the building from ground floor to existing terrace of the building.



- c. The curved portion on the east and west side of the periphery of the building is made straight by erecting glass facade

On enquiry with the individuals present during the inspection, regarding the permission to carry out the above said works, no any documents/ permission issued by competent authority of BMC was shown to this office staff.

Therefore the office present Respondent prepared and issued a notice under section 53(1) of MRTP Act 1966 to owner/occupier Shri. Ghanshyam Dholakia i.e. Respondent No. 8 vide no. GS/DOIGS/196/53-1- MRTP ACT/GS56N01/24.05.2023 dated 24.05.2023 and the same was served to the representative of Owner/Occupier on 25.05.2023 and owner/occupier Shri. Ghanshyam Dholakia i.e. Respondent No. 8 to restore the building premises as per the Building Completion plans under Proposal no. EEBPC/3294/GS/A dated 27.09.2001 or apply for retention of the work before competent authority i.e. Executive Engineer (Building Proposal) Department of MCGM under section 44 of MRTP act; within one month from receipt of the notice. Hereto annexed and marked as Exhibit 'B' is the copy of Notice issued under section 53(1) of MRTP act.

7. In response to the said notice, office of Building & Factory G/South Ward received a letter dated 26.05.2023 on 31.05.2023 from Licensed\Surveyor Shri. Jinish Soni of M/s. Dimensional Consultants



LLP, appointed by owner Shri. Ghanshyam Dholakia i.e. Respondent No. 8; wherein the Licensed\Surveyor had informed this office that, they had submitted a proposal for regularization of the works online under file no. 16330/2023/(730)/G/South/Worli.

8. However the said proposal was rejected on 09.06.2023 by the Building Proposal department of present Respondent on certain grounds. Hereto annexed and marked as Exhibit 'C' is the copy of Intimation of Rejection.
9. I say that the owner/occupier filed Writ Petition (L) No. 18045 OF 2023 before the Hon'ble Bombay High Court Calling for the records and proceedings culminating into the impugned Notice dated 24th May, 2023 (received n 25th May 2023) issued by this Respondent. The also Hon'ble Bombay High Court directed that; *in case the final decision to be rendered by Respondent No.4 i.e. Executive Engineer BP (City) goes against the Petitioner, no coercive action shall be taken against the Petitioner for a further Period of two weeks from the date of receipt of the communication of such an order by the Petitioner.* Hereto annexed and marked as Exhibit 'D' is the copy of order dated 11.07.2023 passed by the Hon'ble Bombay High Court.
10. However, on going through the process flow chart it is seen that the proposal of the regularisation of the owner/occupier is rejected on technical grounds i.e. due to submission of incomplete/insufficient documents by the applicant and the proposal is not finally decided i.e.



rejected and recorded by the Building Proposal Dept of MCGM. This means that on submission of all the requisite documents, said proposal will be processed by Building Proposal Dept of MCGM.

11. Further it is submitted that office of Building and Factory Department i.e. present Respondent - MCGM; had received a letter Dt: 27.09.23 from the newly appointed architect M/s. P. N. Bhobe & Associates of the Owner/Occupier; where in the Architect had informed this office that they are already in process for compliances of the requisite documents as directed by Building Proposal Dept of MCGM. Hereto annexed and marked as Exhibit 'E' is the copy of letter Dt: 27.09.23 of architect M/s. P. N. Bhobe & Associates.

12. The Respondents submits that the present respondent will abide by any directions of this Hon'ble Tribunal.

13. This Respondents craves leave to add, alter or amend the aforesaid averments as and when necessary.

26/09/2023

Mumbai



Respondent 4 & 7



Advocate for Respondent 4 & 7



VERIFICATION

I, Ganesh Narbat, Age - 38 Years ; Occupation - Service working as Assistant Engineer, Indian Inhabitant, having its office at G/S Ward of Mumbai Municipal Corporation; do hereby state on oath on behalf of Respondent No. 4 & 7 that, the contents of this Affidavit in Reply are true and correct and explained it to me in vernacular language and same is true and correct to the best of my own knowledge and belief.

Solemnly affirmed at Mumbai)

This 27th day of September 2023)



[Handwritten signature]

Deponent

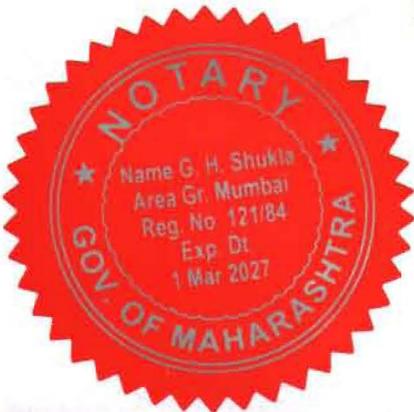
Identified & Explained By

[Handwritten signature]
Advocate

BEFORE ME

G H SHUKLA
NOTARY GREATER MUMBAI
Jagdamba Bhavan, Ground Floor
Sanpatrao Kadam Marg Lower Park
MUMBAI 400 013

12 7 SEP 2023



BEFORE HON'BLE THE NATIONAL GREEN TRIBUNAL WESTERN
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26/09/2023

Mumbai



Adv for Respondent 4 & 7

BRIHANMUMBAI MAHANAGARPALIKA

Office of Assistant Commissioner - G/South Ward Municipal Office,
N. M. Joshi Marg, Lower Parel, Mumbai - 400 013
Tel. No. - 022-24305034 Fax No. - 24306033, E-Mail - ac.gs@mcgm.gov.in

No.

NOTICE UNDER SECTION 488 OF THE MMC ACT

To,
The Owner / Occupier
Panhar (Aikyam)
Plot No. 5,
Khan Abdul Gaffar Khan Road,
Worli Seaface,
Worli, Mumbai- 400018

ACGS/ 770 **ISR/BF**
C 27/04/2023

Whereas under section 68 of the Mumbai Municipal Corporation Act, as modified up to-date; I have been duly empowered by the Municipal Commissioner to exercise and discharge the power and functions conferred WHEREAS upon and vested in him by Section 488 of the said Act. I hereby give you notice that, I shall on date **04/05/2023** at about **11.00 a.m.** or there after any other working day pursuant to the provision of the last named section, enter with assistants of workman into or upon the premises i.e. Panhar (Aikyam), Plot No. 5, Khan Abdul Gaffar Khan Road, Worli Seaface, Worli, Mumbai- 400018 in order to **inspect the premises, take measurement & photographs** of which you are the Owner / Occupier. You are hereby directed to remain present with relevant documents, plans and permission available regarding concern premises.

W. J. J.
27/04/2023
Asstt. Engr. (Bldg. & Fact.)
C/C 'G/South' Ward

N. M.
SERVICES
27.04.23

Received
P. Panchal
Punitesh Panchal
8879480787



MUNICIPAL CORPORATION OF GREATER MUMBAI

G/S ward Office Bldg., N.M.Joshi Marg, Elphinstone, Mumbai-400 018

**NOTICE UNDER SECTION 53 (1) r/w SECTION 52 (1) (b) and (d) OF THE
MAHARASHTRA REGIONAL AND TOWN PLANNING ACT, 1966 (One Month
Notice)**

S.A.C. No.: GS1103360150000

Notice No.: GS/DO1GS/196/53-1-MRTP ACT/GS56N01/24-05-2023 Date: 24/05/2023

Ref No.: 168015

To,

Owner / Occupier,

Shri. Ghanshyam Dholakia,

Aikyam Building (Formerly known as Panhar),

Plot no. 5,

Worli Sea Face,

Khan Abdul Gaffar Khan Road,

Worli Mumbai - 400 030

Sir/Madam,

RECEIVED

Akshay Patil

Manger.

7972576003

25-05-2023

Alabji 14.10 pm

Whereas the undersigned has been appointed as the Designated Officer under section 53(8) of Maharashtra Regional and Town Planning Act, 1966 (herein after for the brevity sake referred as the said Act) to exercise the powers of Planning Authority under Section 53,54,55 and 56 of the said Act.

AND whereas it has been reported to me that, you have commenced, undertaken or carried out development or instituted or changed the use of land/premises as described in schedule appended below:-

1. Which is not in accordance with the permission granted or in contravention of any condition subject to which such permission has been granted.

★ 2. In contravention of the permission which was duly modified.

You are, therefore, hereby called upon:

To reinstate/restore/remove the unauthorized development/changes in the land/premises situated at Aikyam Building (Formerly known as Panhar), Plot no. 5, Worli Sea Face, Khan Abdul Gaffar Khan Road, Worli, Mumbai - 400 030 (C. S. No. 730 of Worli Division) as per the permission granted / sanctioned plan bearing no EEBPC/3294/GS/A DT: 27.09.2001 from Basement to Sixth Floor (i.e. Entire Building)

Apply under section 44 of M.R.T.P. Act for retention of the work before the Competent Authority i.e. Executive Engineer (Building Proposal) Department of M.C.G.M., within one month from receipt of this notice.

V. Shukla
Municipal
12/1/24
1 Mar. 2027

MAHARASHTRA

OR

Please note that on failure to comply with the aforesaid requisition, the unauthorized work mentioned in schedule below will be demolished by MCGM at your risk and cost and you will also be liable for prosecution under the said Act and the aforesaid requisition will be carried out at your risk and cost.

SCHEDULE

(Description of the unauthorized development together with the particular of land)

Site inspected on Dt: 08.05.2023 in consonance with Building Completion plans under Proposal no. EEBPC/3294/GS/A DT: 27.09.2001

Basement Floor.

1. RCC Staircase on North-East side of building is demolished and the space is created into a room.
2. Addition and alterations in Parking space no 9 & 10 & converted into a room adm 4.98m x 3.36m by constructing BM walls.
3. Addition and alterations in Parking space no 15 & 16 & converted into a room adm 5.9m x 2.9m, 2.35m x 2.7m, 3.0m x 2.35m by constructing BM walls.
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2. Driveway to ground floor is closed by erecting glass panels on both entry and exit on north and south side of building.
3. Two ducts on left and right side of lifts are converted into store room by constructing BM walls and carrying out addition and alterations.
4. Parking slot no 5, 6 & 7 on the west side of building are converted into a hall.
5. Unauthorized construction of pantry adm 4m x 2m by constructing BM walls in place of servants toilet beside parking slot no 5 on south-west of building.
6. Demolition of existing oval shaped RCC structure of canopy, water body / paddle pool and garden on the front side (seaside) of the building and construction of a rectangular shaped regular RCC flat slab with no any water body/ paddle pool.
7. Service lift at ground floor beside staircase is extended upto basement.
8. Unauthorized encroachment into the parking slot no 8, by creation of door entry into the building by demolishing the peripheral wall of building.

First Floor

Addition and alteration in flat no 1 on west side of building and converted existing bedroom, living room it into a gymnasium. Construction of swimming pool admeasuring 7.75m x 4.7m in the existing bedroom and toilet area of flat no 1.

Third Floor

Addition, alterations in existing flat no 1 & 2 at third floor by demolishing all internal BM partition walls and constructing walls at new locations as per the sketch.

Fourth Floor

Addition, alterations in existing flat no 1 & 2 at fourth floor by demolishing all internal BM partition walls and constructing walls at new locations as per the sketch.

Fifth Floor

1. Demolition of existing RCC ceiling slab above flat no 1 on fifth floor and demolition of all existing internal BM partition walls and converting it into a single big hall with height of two floors.
2. Demolition of all existing internal BM partition walls in flat no 2 at east side and converting it into a Pooja room, kitchen and dining hall.

Sixth Floor

1. Demolition of all existing internal BM partition walls of flat no 3 & 4 at east side and converting it into one single room for play area & other room for indoor theatre.
2. Demolition of existing RCC floor slab & all existing internal BM partition walls of flat no 1 & 2 on sixth floor and converting it into a single big hall of double floor height including flat no 1 & 2 at fifth floor.

Terrace Floor

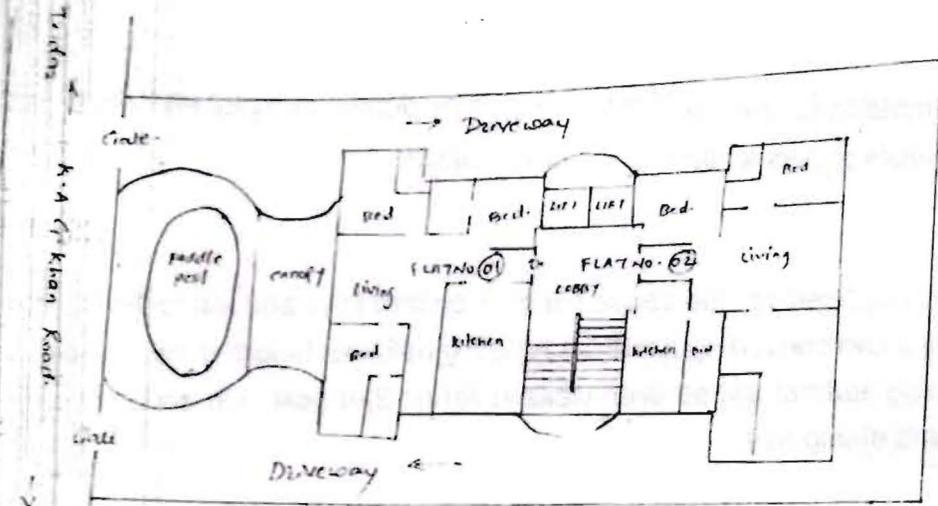
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2. Construction of room (lounge) admeasuring 6.39m x 11.0m, toilet adm 4.41m x 5.44m, shower room adm 3.95m x 1.76m, wardrobe room adm 5.51m x 3.9m on west side on open terrace above sixth floor.
3. Unauthorized casting of slab above Pergola beams on west side of terrace and creating a seating space.
4. Unauthorized construction of RCC slab for roofing on terrace above sixth floor and using the same as seventh floor.

General Observations

1. Unauthorized encroachment over the existing RCC chhajja on the periphery of the building on all floors from ground floor to sixth floor and merging it into the internal floor area/ carpet area of the building.
2. Unauthorized erection of glass façade on the periphery of the building from ground floor to existing terrace of the building.
3. The curved portion on the east and west side of the periphery of the building is made straight by erecting glass façade.

SKETCH

Note: Sketch is not to scale.



TYPICAL FLOOR PLAN OF G+G FLOOR (WITH BREEMEN)

PLOT NO: 5, PANTHR BUILDING (AIKYAM BLDG), KHAN ABAD
GAFFAR KHAN ROAD, WORLI, MUMBAI.

Date: 24/05/2023

Signature: _____

CRK
24/05/2023

Name: Rajesh K. Chauhan

Designated Officer-Ward G/South

Nm
SUB PCS
24-05-2023

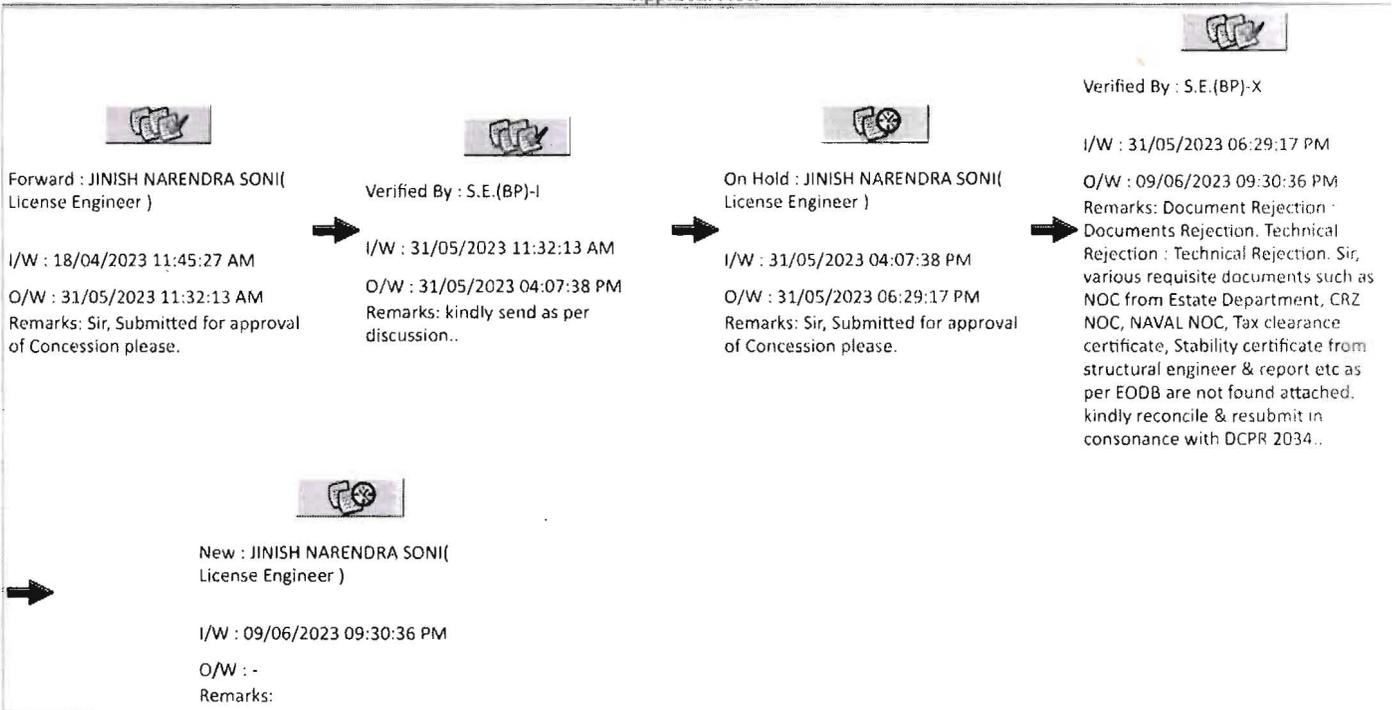
Naif
24.05.2023
AEC(B&F)G15



Application Details

File No. : P-16330/2023/(730)/G/South/WORLI/342/1/New
 SAC No. : NA,
 Title/Subject : Proposed Addition & Alteration of existing Residential building on plot bearing CS No. 730 of Village Worli, Division at Khan Abdul Gaffar Khan Road, Worli (Mumbai), 400 018, G/South Ward.
 Zone Name : City Ward Name : G/South
 Plot No. : 730 CS No./ CTS No. : 730
 Road/Street Name : Khan Abdul Guffar Khan Road TP Scheme : 0
 Division / Village : 2045 Gut No. :
 CTS No. : 730
 Architect/LE/SE Name : JINISH NARENDRA SONI Inward Date : 7/4/2023
 Notice Letter No. : 342/1172/23
 Structural Engineer : Hiten R Mahimtura

Approval Flow





IN THE HIGH COURT OF JUDICATURE AT BOMBAY

ORDINARY ORIGINAL CIVIL JURISDICTION

WRIT PETITION (L) No. 18045 OF 2023

Hari Krishna Exports Private
Limited, thr. ITXS Director
Vs.

...Petitioner

Municipal Corporation of
Greater Mumbai
thr. Its Commissioner

...Respondent

Dr. Milind Sathe, Senior Counsel a/w. Mr. Saket Mone a/w. Anchita
Nair i/b. Vidhii Partners for Petitioner

CORAM : SUNIL B. SHUKRE &
RAJESH S. PATIL, JJ.

DATED : 11th JULY, 2023

P.C.:

1. Heard learned counsel for the Petitioner , learned counsel for the Corporation and also learned counsel for Respondent No.5, who appear by giving notice on behalf of the respective respondents.
2. Rule. Rule is made returnable forthwith for final disposal by consent of parties.
3. In response to the impugned show cause notice, the Petitioner has already filed regularization application under Section 53(1) of the MRTP Act. This application is of the date of 31st May, 2023. So it



is quite clear that till the time the application is decided by the Corporation, Corporation is not expected to act upon the impugned show cause notice. It is also clear that an appropriate decision in accordance with law on the regularization application would have to be taken by the Corporation at the earliest.

4. That being so, we are of the view that purpose of this petition would stand served by issuing the following directions:

(i) Respondent No.4 is directed to decide the regularization application dated 26th May, 2023 filed by the Petitioner, which was received by the Commissioner on 31st May, 2023 at the earliest, in accordance with law by giving opportunity of hearing to the Petitioner.

(ii) We direct that, if felt necessary by the Petitioner, the Petitioner shall be permitted to file additional documents, if any.

(iii) We further direct that the final order that would be passed by Respondent No.4 in pursuance of these directions shall be communicated in writing to the Petitioner.

(iv) We further direct that till the time decision is taken on the regularization application of the petitioner, no coercive action shall be taken against the Petitioner in pursuance of the impugned show cause notice.

(v) We further direct that in case the final decision to be rendered

by Respondent No.4 goes against the Petitioner, no coercive action shall be taken against the Petitioner for a further period of two weeks from the date of receipt of the communication of such an order by the Petitioner.

(vi) Writ petition is allowed accordingly. Rule is made absolute in the above terms.

(RAJESH S. PATIL, J.)

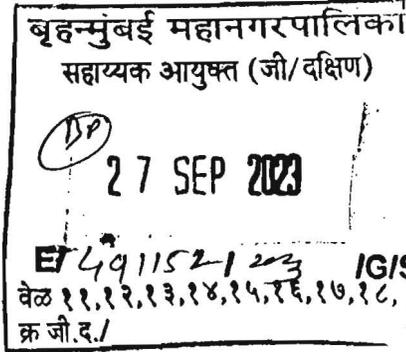
(SUNIL B. SHUKRE, J.)



architects and project consultants
223/a, ramesh ghar,
t. h. kataria marg,
mahim, mumbai 400 016.
tel. no. 2 4 3 7 8 6 9 5.

Date: 27th September 2023.

To,
The Assistant Engineer (B & F),
B.M.C., G/South Ward Office,
N.M.Joshi Marg, Parel,
Mumbai- 400 025.



ACBF
IG/S Ward Dis

Sub: Proposed additions & alterations to existing residential building on plot bearing C.S. No. 730 of Worli Division situated at Khan Abdul Gaffar Khan Road, Worli (Mumbai), 400018 in G/South Ward of BMC.

Ref: File at E.E.(B.P.) City's office bearing no. P-16330/2023/(730)/G/South/WORLI/342/1/New.

Dear Sir,

Our clients **M/s. Hari Krishna Exports Pvt. Ltd.**, have submitted the proposal in subject to E.E.(B.P.) City's office on 18th April 2023 through their architect Mr. Jinish N. Soni of M/s. 3 Dimensional Consultants LLP. As per the BMC's portal it is seen that the file is returned to the architect's console requesting therein to submit few compliances.

The architect on record Mr. Jinish N. Soni of M/s. 3 Dimensional Consultants LLP has tendered his resignation vide letter dated 18th July 2023 stating therein the current status. The owners have now appointed us as the new architects vide appointment letter dated 23rd September 2023 and we have accepted the assignment vide letter dated 25th September 2023. Copy of both the letters are attached herewith for your reference.

As stated herein above, approval flow & note sheet of S.E.(B.P.) X dated 9th June 2023 in BMC portal shows that the proposal of "Proposed additions & alterations to existing residential building on plot bearing C.S. No. 730 of Worli Division situated at Khan Abdul Gaffar Khan Road, Worli Mumbai 400018 in G/South Ward" has been rejected by your good offices on technical grounds.

In response to the points of rejection, we are writing to E.E.(B.P.) City's office on compliances as follows :

- i) We have applied for NOC from the Estate Department on 26th September 2023, copy of letter is submitted herewith for your reference.
- ii) Tax Clearance Certificate dated 23rd September 2023 is submitted herewith.
- iii) Stability Certificate from the Structural Engineer Mr. R. H. Mahimtura dated 25th May 2023 is submitted herewith.

[Signature]

Cont....2

BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL, WESTERN ZONE BENCH PUNE

AT PUNE

Original Application No.25/2023

Dileep B. Nevatia Applicant

V/S

Union of India & Ors. ...Respondents

Dated this 27th day of Sep 2023.

Advocate for the Respondents
Legal Department, MCGM
Mumbai, 2nd floor, Mahapalika Marg,
Fort, Mumbai – 400001.